

(15)

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI.

O. As No. 2678, 2680, 2677 of 1991.

OAs No. 2127, 2126, 2575, 3374, 3302, 3335, 2596, 2654 of 1992

O. As No. 2568, 2493, 2679, 2686, 2494, 1817, 1814 of 1991.

O. A. No. 2678 of 1991

New Delhi, this the 22nd day of Sept., 1994.

Hon'ble Mr Justice S. K. Dhaon, Acting Chairman  
Hon'ble Mr B. N. Dhoundiyal, Member (A)

1. Shri Munish Kumar Sharma.
2. Shri Laxmi Prasad.
3. Shri Vir Bhan Singh.

All Substitute Cleaners (Loco),  
Moradabad.

... ... Applicants.

(through Shri B. S. Mainee, Advocate).

Versus

Union of India: through

1. The General Manager,  
Northern Railway  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway  
Moradabad.
3. The Assistant Mechanical Engineer,  
Northern Railway  
Moradabad. ... ... Respondents.  
(through Mr K. K. Patel, Advocate).

ORDER (oral)

JUSTICE S. K. DHAON, ACTING CHAIRMAN

The controversy raised in these applications is similar. They have been heard together and, therefore, they are being disposed of by a common judgment.

SW

1b

2. The controversy raised in these applications, came up before us in O.A. No. 3052/91 and the connected O.As decided on 18.03.1994. For reasons stated in the aforesaid O.A. and the connected O.As, we dismiss these O.As but without any order as to costs. The interim orders, passed therein, is vacated. We, however, make it clear that since the applicants had approached this Tribunal during the pendency of the disciplinary proceedings, it will be open to them to challenge the legality of the final order of punishment, if any, passed against them by taking resort to appropriate proceedings before an appropriate forum.

3. There will be no order as to costs.

(sds)

B. N. Dholiyal  
( B. N. Dholiyal )  
Member (A)

S. K. Dhaon  
( S. K. Dhaon )  
Acting Chairman.